

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 124
(IB)-1888(PB)/2019

IN THE MATTER OF:

L & T Housing Finance Ltd.

.... Applicant/petitioner

v.

MSA Developers Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code,2016

Order delivered on 05.09.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant:

Mr. Abhay Pratap Singh & Mr. Vaibhav Singh,
Advs. with Mr. Ashish Mathur, AR

For the Respondent(s):-


Mr. Onkar Nath, Adv.

ORDER

A copy of the petition be served to the Ld. Counsel for the respondent during the course of the day. Let reply be filed within ten days with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within five days with a copy in advance to the counsel opposite.

List for arguments on 26.09.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER(JUDICIAL)